

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 204/91

XXXXXX

DATE OF DECISION 14.11.1991

Mr. Gopaldas K. Patel _____ Petitioner
C/o K.B. Patel

Mr. K.C. Bhatt _____ Advocate for the Petitioner(s)

Versus

The Principal & Others _____ Respondent

Mr. P.M. Raval _____ Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt : Member (J)

The Hon'ble Mr. S. Gurushankaran : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Mr. Gopaldas K. Patel,
C/o. K.B. Patel,
Ram Bhavan,
Nav Radhana Park,
Near Vivekanand Society, No. 2,
Surendranagar - 363 001.

...Applicant.

(Advocate : Mr. K.C. Bhatt)

Versus

1. The Principal,
Navodaya Vidyalaya,
Unit of Human Resources Development
Department of Education,
Government of India,
SILI POST SILI - 396 230.

U.T. of Dadra & Nagar Haveli.

2. Deputy Director,
Jawahar Navodaya Vidyalaya Samiti,
Ministry of Human Resources Development
Department of Education,
Government of India, 78,
Mayer Colony,
Coch Road,
Pune - 411 029.

3. Director,
Jawahar Navodaya Vidyalaya Samiti,
Ministry of Human Resources Development
Department of Education,
Government of India,
A/39, Kailash Colony,
New Delhi - 48.

... Respondents.

Mr. E.A. Samuel for
(Advocate : Mr. P.M. Raval,)

Coram :	Hon'ble Mr. R.C. Bhatt	:	Judicial Member
	Hon'ble Mr. S. Gurusankaran	:	Administrative Member

ORAL ORDER

Date : 14th November,
1991.

Per : Hon'ble Mr. R.C. Bhatt : Judicial Member

Heard Mr. K.C. Bhatt, and Mr. E.A. Samuel,
for Mr. P.M. Raval, learned advocates for the applicant and
the respondents respectively. The applicant has filed
this application under Section 19 of the Administrative
Tribunals Act, 1985, praying that the order of the Principal,
Jawahar Navoday Vidyalay, terminating the services of the

applicant under the No. NVS A-11012 (13) '90-91/04, dated 3rd April, 1990, be quashed and set aside and the respondents be directed to re-instate the applicant in service, with effect from 1st April, 1990, from the date of terminating his service with all consequential benefits being treated as in job from 1st April, 1990, and the applicant has also pressed for cost. When this matter came up for admission on 20th June, 1991, it was pointed out by the learned advocate ^{to} ~~the~~ applicant as to whether there is any notification to ~~investigate~~ ^{show} ~~the~~ ~~whether this is organisation which attracts the jurisdiction of this Tribunal~~ ⁱⁿ under Section-14, of the Administrative Tribunals Act, 1985, to take cognizance ^{namely} against ~~this~~ Jawahar Navodaya Vidyalaya Samiti. The learned advocate for the applicant has ^{prayed} for time to find out whether respondent no.1, ~~xxx~~ is an organisation as per the notification under Section-14, ~~of~~ the Administrative Tribunals Act, 1985. The matter has been adjourned from time to time and the learned advocate for the applicant is unable to point out such notification under Section-14, of the Administrative Tribunals Act-1985. Under these circumstances, this Tribunal ~~xxx~~ can not invoke jurisdiction as prayed by the applicant. The application is rejected.

S. Gurusankaran
14/11/1991
(S. Gurusankaran)
Member (A)

R.C. Bhatt
(R.C. Bhatt)
Member (J)

AIT